

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH AT NEW DELHI**

(Filed under Section 15 of the National Green Tribunal Act, 2010)

**ORIGINAL APPLICATION NO. 620 OF 2024****IN THE MATTER OF**

Bashir Ahmed Bhat&amp;Ors.

...Applicants

Versus

National Highways Authority of India

&amp;Ors.

.... Respondents

**INDEX**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1.	<b>ADDITIONAL AFFIDAVIT OF MR. BASHIR AHMED BHAT-APPLICANT NO.1 ON BEHALF OF THE APPLICANTS.</b>	<b>35-37</b>

Proof of service

38

Through

(SAURABH SHARMA)

(BIJAY KUMAR)

Advocates

Counsels for Applicants

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Place:- New Delhi

Dated: 30.07.2024

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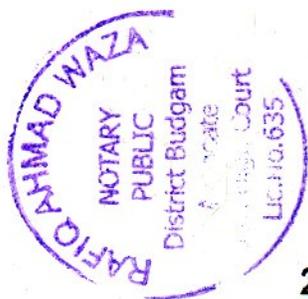
&amp;Ors.

....Respondents

**ADDITIONAL AFFIDAVIT OF MR. BASHIR AHMED BHAT-  
APPLICANT NO.1 ON BEHALF OF THE APPLICANTS**

I, Bashir Ahmed Bhat, son of Shri Ghulam Mohammad Bhat, aged about 72 years, resident of Alamdar Colony, GopalporaChadoora, District Budgam, Union Territory of Jammu & Kashmir, do hereby solemnly affirm and declare as under:-

1. That I am the Applicant No.1 in the abovementioned Original Application and therefore competent to swear the present Affidavit on my behalf and on behalf of other Applicants.
2. That it is stated that the earth filling near the orchard of the Applicants has blocked the natural drainage channels and therefore the water got accumulated in apple and plum orchards of Applicants and other farmers.
3. That it is stated that the natural water channels that originate from Shali Ganga and Doodh Ganga at many places have been blocked by NKC Construction Company.i.e Respondent No, 2.Atta Kul a small water channel has been blocked by NKC company at



Gudsathoo Budgam which supplies irrigation water to apple orchards and paddy land in Gudsathoo, Chitroo , Naroo and Lal Gam villages. All this has caused an adverse impact on the water courses in the area.

4. That further, water channels have been blocked in Ashai Bagh Kul at Ganjibagh near land of one Ghulam Qadir. Also Majid Kul water channel is also blocked at Ganjibagh to Buchroo village. There are more than two dozen such channels that have been blocked in Chadoora and Budgam area due to adverse impact caused by construction activity of Srinagar Ring Road being constructed by Respondent No.1 and 2.
5. That the Applicants re-iterate that the NHAJ was duty bound to get done a thorough Environment Impact Assessment (EIA) done as required under Section 3 (2) (v) of the Environment Protection Act, 1986 read with Rule 5 sub-rule (3) clause (d) of the Environment Protection Rules, 1986. The EIA & EMP got done by the NHAJ through it's consultant Louis Berger Consulting Pvt. Ltd. in 2015 is superficial and deficient in taking care of the actual impact on the Environment as is evident from the facts of the present case. Hence there is violation of the provisions of Environment Protection Act, 1986 read with Rules the Environment Protection Rules, 1986. There is poor impact assessment of natural drainage system that has led to massive impact on orchards leading to submergence of Orchard lands and damaging of crops.



6. That the abovementioned Additional Affidavit has been drafted by my counsel on my instructions and the contents of the same are true and correct to my knowledge.

*[Handwritten signature]*

DEPONENT

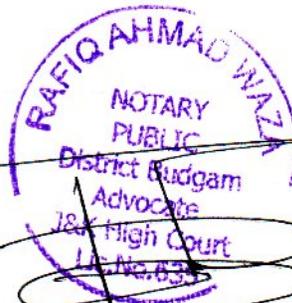
VERIFICATION: Verified today on this 29/7/2024 at Srinagar, Union Territory of J&K do hereby verify and declare that the facts mentioned above are true and correct nothing material has been concealed therefrom and no part of it is false.

*[Handwritten notes:]*  
S. Ashiq  
Muzaffar Hussain  
S. Ashiq  
S. Ashiq  
S. Ashiq

Certified that the contents of this affidavit have been solemnly affirmed and declared on oath before me on 29/6/2024 by Bashir Ahmad Bhat S/o Ali Mahid Bhat R/o Alipal Pals Identified by Muzaffar Hussain S/o Ashiq

*[Handwritten signature]*

DEPONENT



29/7/2024



38

Om Prakash &lt;omprakash.life@gmail.com&gt;

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**Fwd: Service of Additional Affidavit-OA No. 620/2024 titled Bashir Ahmed Bhat & Ors vs National Highways Authority of India & Ors.**

1 message

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**Saurabh Sharma** <saurabh.envirolawyer@gmail.com>  
To: Om Prakash <omprakash.life@gmail.com>

Tue, Jul 30, 2024 at 4:18 PM

----- Forwarded message -----

From: **Saurabh Sharma** <saurabh.envirolawyer@gmail.com>

Date: Tue, Jul 30, 2024 at 4:17 PM

Subject: Service of Additional Affidavit-OA No. 620/2024 titled Bashir Ahmed Bhat &amp; Ors vs National Highways Authority of India &amp; Ors.

To: &lt;tis@nhai.org&gt;, &lt;info@nkcproject.com&gt;, &lt;cs-jandk@nic.in&gt;, &lt;membersecy.pcb@jk.gov.in&gt;, membersecretaryjkspcb@gmail.com &lt;membersecretaryjkspcb@gmail.com&gt;

Dear Sir,

I have instructions to serve you with an Additional Affidavit in OA No. 620/2024 titled Bashir Ahmed Bhat &amp; Ors. vs National Highway Authority of India &amp; Ors.

Regards

--

**Saurabh Sharma, Advocate  
Counsel for the Petitioners  
+91 9810983559**

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**Saurabh Sharma  
+91 9810983559****Additional Affidavit.pdf**

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